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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

## Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

## COMMERCE AND LABOUR DEPARTMENT

## NOTIFICATIONS

*The 26th April 1945*

No. 1779-Com.—The following notifications and Resolutions, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

## NOTIFICATION

## WAR RISKS INSURANCE

*New Delhi, 27th January 1945*

No. 1-W.R.I.(G)/45—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, after entry 23, the following entry shall be inserted, namely:—  
"23A. East and West Insurance Company, Limited."

S. R. ZAMAN

Joint Secy. to the Govt. of India

## RESOLUTION

*New Delhi, 17th February 1945*

No. 111-W.R.I.(10)/44—The Government of India are pleased to direct that the following further amendments shall be made in the Resolution of the Government of India in the Department of Commerce No. 111-W.R.I.(9)/43, dated the 25th September 1943, namely:—

In the said Resolution for entries Nos. 2 and 5 the following entries shall be substituted:—

"2. S. R. Zaman, Esquire, C.I.E., I.C.S., Joint Secretary to the Government of India, Commerce Department."

"5. Brigadier A. R. Wallis, O.B.E., Provision Co-ordination and Supply Section M. G. O. Branch, War Department."

ORDER—Ordered that the Resolution be published in the *Gazette of India* for general information.

RAM CHANDRA

Secy. to the Govt. of India

## NOTIFICATION

*New Delhi, 17th February 1945*

No. 2-W.R.I.(G)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification the following entry shall be inserted, namely:—  
"1-D. All India General Insurance Company, Limited."

## RESOLUTION

*New Delhi, 24th February 1945*

No. 58-W.R.I.(1-D)/45—The Government of India are pleased to direct that the following amendment shall be made in the Resolution of the Government of India in the Department of Commerce No. 43-W.R.I.(24)/42, dated the 14th November 1942, namely:—

In the said Resolution for entry 7 under "Calcutta" in paragraph 3, the following entry shall be substituted, namely:—  
"7. R. O. Davidson, Esquire."

ORDER—Ordered that the Resolution be published in the *Gazette of India* for general information.

## NOTIFICATIONS

*New Delhi, 12th March 1945*

No. 1-W.R.I.(G)/45-D—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules,

the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme, in respect of goods liable to compulsory insurance, at nine pies per month or part of a month for each complete sum of one hundred rupees for the quarter ending 30th June 1945.

*New Delhi, 17th March 1945*

No. 4-W.R.I.(G)/45—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification the following entry shall be inserted, namely:—

"97-A. Union Life Assurance Company, Limited."

S. R. ZAMAN

Joint Secy. to the Govt. of India

*The 27th April 1945*

No. 1807-Com.—The following order, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

*New Delhi, 21st April 1945*

No. L.R.2(17)—Whereas in the opinion of the Central Government it is necessary for securing the efficient prosecution of the war and for maintaining supplies and services essential to the life of the community to make the following order;

Now, therefore, in exercise of the powers conferred by clauses (b) and (c) of sub-rule (1) of rule 81-A of the Defence of India Rules, the Central Government is pleased to make the following order:—

(1) The trade dispute between the Hingir Rampur Coal Company, Ltd., Sambalpur, Orissa, and its employees is hereby referred to D. G. Jadhav, Esquire, for conciliation.

(2) The conciliating authority shall, so far as may be necessary for the purpose of conciliating the said trade dispute, exercise such powers as are conferred on, and follow such procedure as is prescribed for, a Board of Conciliation under the Trade Disputes Act, 1929 (VII of 1929), and the Trade Disputes (Central) Rules.

(3) The said Company shall not for a period of three months from the date of this order dismiss or discharge any of their employees who are immediately connected with the said trade dispute except for misconduct unconnected therewith or with the express permission of the conciliating authority.

D. S. JOSHI

Deputy Secy. to the Govt. of India

## HOME DEPARTMENT

## NOTIFICATIONS

*The 28th April 1945*

No. 2041-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

*New Delhi, 28th April 1945*

No. F.15/45-C. & G.—Whereas in the Legislative Department notification No. F.15/45-C. & G., dated the 17th February 1945, the North Madras (Muhammadan) Constituency of the Legislative Assembly was called upon in accordance with sub-rule (1) of rule 26 of the Legislative Assembly Electoral Rules to elect a member before the

10th April 1945 and whereas no person has been duly nominated as a candidate for election in the said constituency, now, therefore, in pursuance of sub-rule (3) of rule 14 of the Legislative Assembly Electoral Rules, the Governor-General is pleased to call upon the said constituency to elect a person in accordance with the said Rules on or before the 22nd June 1945.

G. H. SPENCE  
Secy. to the Govt. of India

The 1st May 1945

**No. 2075-A.**—The following order issued by the Government of Madras, Public (Elections) Department, is republished for general information.

By order of the Governor  
J. E. MAHER

Additional Secretary to Government  
The 10th April 1945

**No. 954, Public (Elections)**—The period for which the existing electoral rolls for the Central Legislative Assembly can continue in force having expired, it has been decided, with reference to rule 9(4) of the Legislative Assembly Electoral Rules, that fresh rolls should be prepared and published. All Registration Officers are requested to put in hand the work of preparation of fresh rolls for the constituencies with which they are concerned. Orders fixing the programme of dates for the various stages of the preparation of the rolls will be issued separately.

2. The rules regarding qualifications of electors and the regulations for the preparation of electoral rolls for the general and special constituencies of the Central Legislative Assembly are reproduced in Annexures A and B. The annexures will be published in the *Fort St. George Gazette*.

(By order of His Excellency the Governor)

J. B. BROWN  
Chief Secretary

### ANNEXURE A. CENTRAL LEGISLATIVE ASSEMBLY PART I.

#### \*GENERAL CONDITIONS OF REGISTRATION

1. (1) Every person shall be entitled to have his name registered on the electoral roll of a constituency who has the qualifications prescribed for an elector of that constituency and who is not subject to any of the disqualifications hereinafter set out namely:—

- (a) is not a British subject; or
- (b) has been adjudged by a competent court to be of unsound mind; or
- (c) is under 21 years of age;

Provided that, if the Ruler of a State in India or any subject of such a State is not disqualified for registration on the electoral roll of a constituency of the Legislature of a Province, such Ruler or subject shall not by reason of not being a British subject be disqualified for registration on the electoral roll of any constituency of the Legislative Assembly in that province:

Provided further that no person shall be entitled to have his name registered on the electoral roll of more than one general constituency.

(2) If any person is convicted of an offence under Chapter IX-A of the Indian Penal Code punishable with imprisonment for a term exceeding six months or is, after an inquiry by Commissioners appointed under any rules or order in Council for the time being in force regarding elections to a legislative body constituted under the Act or the New Act reported as guilty of a corrupt practice as specified in Part I, or in paragraph 1, 2 or 3 of Part II, of schedule V to the Legislative Assembly Electoral Rules, his name, if on the electoral roll, shall be removed therefrom and shall not be registered thereon for a period of five years from the date of the conviction or the report, as the case may be, or, if not on the electoral roll, shall not be so registered for a like period; and if any person is reported by any such Commissioners as guilty of any other corrupt practice, his name, if on the electoral roll, shall be removed therefrom and shall not be registered thereon for a period of three years from the date of the report, or, if not on the electoral roll, shall not be so registered for a like period:

Provided that the Governor-General in Council may direct that the name of any person to whom this sub-rule applies shall be registered on the electoral roll.

2. *Qualifications of electors*—(1) The qualifications of an elector for a general constituency shall be such qualifications based on

- (i) community,
  - (ii) residence, and
  - (iii) (a) ownership or occupation of a building, or
  - (b) assessment to or payment of municipal or cantonment rates or taxes or local cesses, or
  - (c) assessment to or payment of income-tax, or
  - (d) the holding of land,
- as are specified in Part II in the case of that constituency.

(2) The qualifications of an elector for a special constituency shall be the qualifications specified in Part II in the case of that constituency.

#### PART II

##### †QUALIFICATIONS OF ELECTORS

1. *Definitions*—For the purposes of this Part—

- (a) "European" means any person of European descent in the male line being a British subject and resident in British India, who either was born in or has a domicile in the United Kingdom or in any British possession or in any State in India, or whose

father was so born or has or had up to the date of the birth of the person in question such a domicile;

(b) "previous year" means the financial year preceding that in which the electoral roll or the list of amendments thereto, as the case may be, for the time being under preparation is first published under these rules;

(c) "Estate" means—

(i) any permanently settled estate or temporarily settled zamindari,

(ii) any portion of such permanently settled estate or temporarily settled zamindari which is separately registered in the office of the Collector,

(iii) any unsettled palayam or jagir,

(iv) any inam village of which the grant has been confirmed or recognized by the British Government or any separated part of such villages,

(v) any portion consisting of one or more villages of any of the estates specified above in clauses (i), (ii), and (iii) which is held on a permanent under-tenure.

(d) "Landholder" means a person owning an estate or part thereof and includes every person entitled to collect the rents of the whole or any portion of the estate by virtue of any transfer from the owner or his predecessor-in-title or of any orders of a competent court or of any provision of law,

(e) "ryot" means a person who holds for the purpose of agriculture ryoti land in an estate on condition of paying to the landholder the rent which is legally due upon it.

2. *Revenue accounts, etc., to be conclusive evidence*—For the purpose of determining any claim to a qualification under this Part, the entries in the land revenue accounts *muchilikas* and in the municipal records shall be conclusive evidence of the facts therein stated.

3. *Joint families*—(1) If property is held or payments are made jointly by the members of a joint family or by joint pattadars, the family or joint holding shall be adopted as the units for deciding whether under this Part the requisite qualifications exist; and, if it does exist, the person qualified shall be the member authorized by a majority of the family or of the joint holders or, in the case of a Hindu joint family, the manager, unless any other member is nominated by the majority of the adult male members of the family.

(2) A person may be qualified either in his personal capacity or in the capacity of a representative of a joint family or of joint pattadars, but not in both capacities.

4. *Fiduciary capacity not recognized*—Save as in this Part expressly provided, no person shall be qualified as an elector in respect of any property unless he possesses the prescribed property qualification in his own personal right and not in a fiduciary capacity.

5. *Annual rent value*—For the purposes of this Part the annual rent value of land shall be determined in accordance with the provisions of section 79 of the Madras Local Boards Act, 1920, with reference to the accounts of the *fasti* year preceding the calendar year in which the electoral roll for the time being under preparation is first published under these rules or, if the accounts for that year are not available, with reference to the latest accounts that are available; provided that, if in any case it is not possible to calculate the rent value in accordance with the provisions of section 79 of the Madras Local Boards Act, 1920, the Registration Officer shall determine the value for the purposes of this part upon the best information available.

#### General Constituencies

6. *Madras City Constituency*—A person shall be qualified as an elector for the Madras City constituency who is neither a Muhammadan nor a European and who resided in the constituency for not less than 120 days in the previous year and who—

(a) was in the previous year assessed to an aggregate amount of not less than Rs. 20 in respect of one or more of the following taxes, namely, property tax, tax on companies, or profession tax; or

(b) was in the previous year assessed to income-tax.

7. *Rural constituencies*—A person shall be qualified as an elector in any other general constituency who resided in the constituency for not less than 120 days in the previous year and who—

(a) is registered as a ryotwari pattadar or as an inamdar of land of which the annual rent value is not less than Rs. 50; or

(b) holds on a registered lease under a ryotwari pattadar or inamdar land of which the annual rent value is not less than Rs. 50; or

(c) is registered jointly with the proprietor under section 14 of the Malabar Land Registration Act, 1895, as the occupant of land of which the annual rent value is not less than Rs. 50; or

(d) is a landholder holding an estate of which the annual rent value is not less than Rs. 50; or

(e) holds as "ryot" or as tenant under a landholder, land of which the annual rent value is not less than Rs. 50; or

(f) was in the previous year assessed in a municipality included in the constituency to an aggregate amount of not less than Rs. 20 in respect of one or more of the following taxes, namely, property tax, tax on companies, or profession tax; or

(g) was in the previous year assessed to income-tax;

Provided that—

(i) no Muhammadan or European shall be qualified as an elector for a non-Muhammadan constituency;

(ii) a person shall be qualified as an elector for a Muhammadan or European constituency according as he is a Muhammadan or a European; and

(iii) a European shall not be deemed to be disqualified to be an elector for the Madras (European) constituency by reason only of non-residence, if he is employed in the constituency and his non-residence, is due to absence on leave from such employment.

#### Special Constituencies

8. *Landholders' Constituency*—A person shall be qualified as an elector for the Landholders' constituency if he possesses qualifications entitling him to have his name registered on the electoral

\*Rules 7 and 8—Legislative Assembly Electoral Rules.

† Schedule II—Legislative Assembly Electoral Rules

roll of any landholder's constituency of the Legislative Assembly constituted under the New Act for the Province of Madras, viz. \*

(i) A person shall not be qualified to be included in the electoral roll for a landholders' constituency unless he has resided in a house in the constituency for a period of not less than hundred and twenty days in the previous financial year.

(ii) A person shall be qualified to be included in the electoral roll for a landholder's constituency if he is a zamindar, janmi or malikhanadar and either—

(a) possesses an annual income, calculated as hereinafter provided, of not less than three thousand rupees derived from an estate in the Province or from a malikhana allowance from a Government in British India, or partly from such an estate and partly from such an allowance; or

(b) is registered as the janmi of land in the Province on which the assessment is not less than one thousand five hundred rupees per annum.

*Explanation.*—For the purposes of this paragraph—

(a) "Zamindar" means the holder of an estate;

(b) the annual income of a zamindar shall be taken to be the annual rent value upon which the land-tax is calculated under the Madras Local Boards Act, 1920, excluding the jodi, quit-rent, peshkash or similar charge payable by him to the Government;

(c) income derived from a portion of an estate which is not separately registered in the office of a Collector shall not be taken into account;

(d) assessment paid on two or more parcels of land may be aggregated;

Provided that the assessment paid on any such land as is referred to in the next but one succeeding paragraph and the assessment paid on any other land shall not be aggregated unless the holder of that other land has been nominated under the said paragraph to represent the joint holders of the first mentioned land.

(iii) Subject to the provisions of the next succeeding paragraph, no person claiming to be qualified to be included in the electoral roll for a landholder's constituency on account of the possession of income derived from land for which a public register is kept shall be entitled to have that income taken into account in determining his eligibility unless the land from which the income is derived stands registered in that register in his name.

(iv) (1) If several persons are registered as joint holders of land a majority of the adult male persons so registered may nominate in writing any one of themselves (being a person who if he were the sole holder of the land would be qualified for inclusion in the electoral roll) to be their representative for voting purposes and the name of that representative alone shall be entered in the electoral roll, and, if no such nomination is made, no entry shall be made in the roll in respect of the land.

(2) Land registered under section 14 of the Malabar Land Registration Act, 1895, in the joint names of the registered proprietor and another person is not land registered in the names of joint holders within the meaning of this paragraph.

(3) If a person nominated under this paragraph to represent a group of joint owners is himself possessed of a separate property qualifications as an elector, he may elect whether to be entered in the electoral roll in his representative capacity or in his separate capacity, but he shall not be entered in both capacities.

9. *The Indian Commerce Constituency.*—Every Indian and one duly authorized representative of every Indian partnership shall be qualified as an elector on the roll of the Indian Commerce Constituency if such person has resided in the Presidency for not less than 120 days in the previous year, and if he or the partnership, as the case may be, has been assessed to income-tax in the previous year on an income of not less than Rs. 10,000 derived from business within the meaning of the Indian Income-tax Act, 1922.

*Explanation.*—For the purposes of this paragraph—

(a) "Indian" includes any person who is not a European, and

(b) "Indian partnership" means any non-European joint family, or any firm, association or company of which no partner or director is a European.

## ANNEXURE B

### CENTRAL LEGISLATIVE ASSEMBLY

#### REGULATIONS FOR THE PREPARATION OF ELECTORAL ROLLS

For the constituencies of the Legislative Assembly in the Presidency of Madras made under rule 9 (2) of the Legislative Assembly Electoral Rules.†

#### SECTION I

1. These regulations shall apply to the preparation of electoral rolls for all constituencies except the European, Landholders' and Indian Commerce constituencies.

2. There shall be a separate roll for each constituency. The electoral roll for each constituency shall contain the following particulars, viz., the elector's name, father's or karnavan's or husband's name, address and qualification. It shall be maintained in Form I annexed and shall be divided into parts for each registration area comprised in the constituency and each part shall be divided into sections for each polling area within the registration area. Each polling area in a registration area shall be separately numbered and the electors in each polling area shall be numbered in one series. The villages in each rural polling area shall be arranged alphabetically and the names in each village shall be arranged alphabetically. In municipal areas, the electors shall be arranged alphabetically for each polling area.

3. Each electoral roll shall be kept in the vernacular of the district, provided that the Local Government may direct that any particular roll or part of a roll may be kept in any language or languages.

\* Paragraphs 18-21 of Part II of the Government of India (Provincial Legislative Assemblies) Order 1936.

† Notification of the Government of India, Legislative Department, No. F. 26-1/2e-A, dated the 2th February 1920.

4. (a) The City of Madras, each mufassal municipality and each revenue division of a district, excluding the municipal areas in such division, shall be a separate registration area.

(b) The Commissioner of the Corporation of Madras for the City of Madras, the Executive Authority of the Municipal Council for each mufassal municipality and the Revenue Divisional Officer for each revenue division shall be the registration officers:

Provided that any of the powers and duties of the registration officer may be performed and exercised by any deputy for the time being approved by the Local Government and the provisions of these regulations shall, in respect of the powers and duties to be exercised and performed by him, apply to such deputy so far as they apply to the registration officer.

5. Each registration area shall be divided into separate polling areas. Subject to any general or special instructions which the Local Government may issue, the polling areas shall be determined by the Commissioner of the Corporation of Madras in the City of Madras, by the Executive Authorities of Municipal Councils in mufassal municipalities and by the Revenue Divisional Officers in other areas:

Provided that the polling area shall be so arranged as to give all electors such reasonable facilities for voting as are practicable in the circumstances and provided also that different polling areas may be prescribed for different constituencies in the same registration area.

6. (a) It shall be the duty of the registration officer to cause inquiry to be made and to prepare, or cause to be prepared, lists of all persons within his registration area appearing to be entitled to be registered as electors in the roll for each constituency. The lists shall be prepared in the form prescribed for the roll and shall also contain particulars of the amount of tax assessed, annual value of house occupied or annual rent value of land held. The names of female electors shall be printed in italics or distinguished by means of the letter 'F'.

(b) The preliminary rolls shall be prepared from those lists and published by posting them in the office of the registration officer not later than the date fixed by the Local Government in this behalf. Where the preliminary rolls contain no names, the registration officer shall publish a nil list.

(c) With the preliminary roll the registration officer shall publish notices in Form II specifying the mode in which and the time within which claims and objections are to be preferred and the date on which and the place at which the revising authority will begin to sit for their disposal. The date fixed for the sitting of the revising authority shall not be later than the date fixed by the Local Government in this behalf.

7. (a) As soon as may be after such publication, copies of the rolls with the notices referred to in clause (c) of regulation 6 shall be issued as a supplement to the District Gazette.

(b) Copies of the parts of the preliminary roll relating to each registration area shall be made available for inspection and sale in the case of municipal areas in the municipal office and in the case of other areas in the offices of the Revenue Divisional Officers, the Tahsildars and Deputy Tahsildars concerned; and in rural areas a copy of the part of the section relating to each village shall also be posted in the village chavadi or other conspicuous place in the village, with a notice in Form II.

8. The registration officer may—

(1) if the time prescribed by the Local Government for the publication of the preliminary roll has not expired, within the time so fixed, or

(2) if such time has already expired, within such further time as may be prescribed by the Local Government, published a revised preliminary roll in supersession of the roll already published or any part thereof or a list of additions and corrections thereto, in the manner prescribed by the foregoing regulations.

#### Claims and objections

9. (a) Any person who claims to be entitled to be registered as an elector and who is not entered or is entered in an incorrect place or manner or with incorrect particulars on the preliminary roll and any person whose name is on the roll and who objects to the inclusion of his own name or of the name of any other person whose name is on the roll may prefer a claim or an objection to the revising authority. Such claim or objection shall be sent in Form III or IV as the case may be to the registration officer so as to reach him on or before the date fixed by the Local Government in this behalf.

(b) Claims and objections may be preferred in person or sent by post.

(c) Claims and objections received after the prescribed date shall be rejected.

10. The registration officer may of his own motion remove from the rolls the names of persons whom he has reason to believe to be dead and also correct purely clerical or accidental mistakes and no other.

11. The registration officer shall, not later than the date fixed by the Local Government in this behalf,

(a) post in his own office and in the offices of Tahsildars and Deputy Tahsildars concerned lists of all claims and objections received in time and of corrections made by him of his own motion in Form V and

(b) send a copy of every notice of objection to the person to whose registration objection has been taken and, wherever possible, give intimation to the person concerned for the correction made by him of his own motion.

In the lists referred to in clause (a) and in the copy and intimation sent under clause (b), the registration officer shall give notice that the claims, objections and corrections will be taken into consideration by the revising authority at a place and on a date to be specified therein.

#### Revising Authority

12. For each registration area, there shall be constituted a revising authority consisting of the registration officer as chairman and two non-official gentlemen to be nominated by the Mayor in the City of Madras and by the Collector of the district in the mufassal.

13. The revising authority shall sit in open office on the day fixed and from day to day until all the claims and objections are disposed of. They shall make such inquiry as they think fit in

regard to each claim or objection and pass orders in writing thereon with reasons if a claim is rejected or an objection contested; they shall also pass final orders on the lists of corrections made by the registration officers of their own motion. If any member of the revising authority is unable to attend a sitting, the Mayor or the Collector, as the case may be, shall immediately nominate another person for such sitting. In case of a difference of opinion among the members, the opinion of the majority shall prevail.

**Publication of Final Roll**

14. The registration officer shall correct the rolls in accordance with the orders of the revising authority and the final rolls shall be published by posting them in the office of the registration officer not later than the date fixed by the Local Government in this behalf. If it is more convenient the preliminary rolls together with the list of additions and corrections may be published as the final rolls. As soon as may be after such publication, the lists of additions and corrections or, if it is more convenient, the entire roll as revised, shall also be issued as a supplement to the District Gazette and copies of the parts of the lists or of the roll relating to each registration area shall also be made available for inspection, and posted in villages, in the manner prescribed in regulation 7.

15. Two copies of the roll or part of the roll relating to his registration area shall be signed by each registration officer. One of them shall be kept in his office and the other forwarded to the returning officer for the constituency.

16. The returning officer shall combine the separate parts of each roll and form a complete roll for each constituency.

**General**

17. Copies of the final roll (or of the preliminary roll with the lists of additions and corrections) relating to each registration area shall be made available for inspection and sale in the office of the registration officer. Complete sets of the final roll (or of the preliminary roll with the lists of additions and corrections, for the several registration areas shall be kept in the office of the returning officer for inspection and sale and for supply to the presiding officer at the polls.

18. The registration officer shall supply forms of claims and notices of objection free on the application of any person.

19. Any notice which is required to be sent by the registration officer under these regulations to any person shall be sufficiently sent, if sent by post to the address of that person as given by him for the purpose, or as appearing on the roll, or if there is no such address, to his last known place of abode.

20. On the consideration of any claim or objection or other matter by the revising authority any person appearing to be interested therein may appear and be heard either in person or by duly authorized agent.

21. The Local Government shall have power in their discretion to postpone from time to time any of the dates fixed by them under this section of these regulations.

**FORM I**

*Electoral roll for constituency*

| Part  | Registration area | constituency     |
|---|-------------------|------------------|
| Section   | Polling area No.  | Polling station* |
| (1) Serial number                               |                   |                  |
| (2) Name  |                   |                  |
| (3) Father's, karnavan's or husband's name      |                   |                  |
| (4) Address (village or street and door number) |                   |                  |
| (5) Head of qualification                       |                   |                  |

\* The polling station mentioned here is only provisional and is liable to be changed by the returning officer.

**FORM II**

Name of constituency—  
The preliminary roll of electors for the registration area is herewith published for general information.

Any person who claims to be entered in this roll and who is not entered in it or is entered in an incorrect place or manner or with incorrect particulars may put in a claim to the registration officer to have his name entered, or the registry corrected.

Any person whose name is on this roll and who objects to the correctness of the entry or to the inclusion of his own name or of the name of any other person whose name is on the roll may prefer an objection to the revising authority.

Claims shall be preferred in Form III and objections in Form IV appended to this notice. Copies of the forms will be supplied free by the registration officer on application.

Claims and objections may be presented to the registration officer at any time during office hours or sent by post but must reach him on or before.

Claims and objections which are not preferred in proper form or are not received by the date prescribed will be rejected.

All claims and objections received in time and in proper form will be heard by the revising authority at (place) on (date)

Date \_\_\_\_\_ Registration Officer \_\_\_\_\_

**FORM III**

*Notice of Claim for correction of registry.*

To The Revising Authority of registration area

Sir, I hereby give you notice that I claim to have the registry of my name corrected in the roll of electors for the constituency of \_\_\_\_\_ as follows:—

| Name in full of claimant and father's or karnavan's or husband's name. | Address (village or street and door number). | Head of qualification with the amount of tax assessed, annual value of house occupied or annual rent value of land held |
|--|--|---|
| (1)  | (2)  | (3)   |
|  |  |   |

I declare that I am a British subject, that I attained the age of 21 years on \_\_\_\_\_ and that I have resided for the qualifying period within the constituency.

Date \_\_\_\_\_ Signature of claimant.

**FORM IV**  
*Notice of objection to registration*

To The Revising Authority of registration area.  
I hereby give you notice that I object to the name of the person mentioned and described below being retained in the electoral roll for the polling area of \_\_\_\_\_ in the registration area of \_\_\_\_\_ for the constituency of \_\_\_\_\_ Nature of objection (3)  
Name of person objected to. (1) Number in preliminary roll. (2) Signature of objection.

Date \_\_\_\_\_  
Address \_\_\_\_\_  
Polling area and number in preliminary roll \_\_\_\_\_

**FORM V.**  
*List of Claims and Objections*

(a) The following persons have put in claims to be registered as electors (or to have the registry of their names corrected) on the roll for the constituency of \_\_\_\_\_

| Polling area | Name of claimant | Address | Head of qualification. |
|--------------|------------------|---------|------------------------|
| (1)          | (2)              | (3)     | (4)                    |
|              |                  |         |                        |

(b) The following objections have been received regarding entries in the roll for the constituency of \_\_\_\_\_

| Polling area | Name of objector and number on roll. | Name of person objected to and number on roll. |
|--------------|--------------------------------------|--|
| (1)          | (2)                                  | (3)  |
|              |                                      |  |

(c) The following corrections have been made by the registration officer of his own motion in the roll for the constituency of \_\_\_\_\_

| Polling area | Number on roll | Nature of correction |
|--------------|----------------|----------------------|
| (1)          | (2)            | (3)                  |
|              |                |                      |

The above claims and objections will be heard and corrections considered by the revising authority on (date) at (place)

Date \_\_\_\_\_ Registration Officer.

**SECTION II**

**European, landholders' and Indian Commerce Constituencies**

1. These regulations shall apply to the preparation of electoral rolls for the European, Landholders' and Indian Commerce Constituencies.

2. There shall be a separate roll for each constituency. The electoral roll for each constituency shall contain the following particulars, viz., the electors name, father's or karnavan's or husband's name and address. It shall be maintained in Form I annexed and shall be divided into parts for each registration area comprised in the constituency and each part shall be divided into sections for each polling area within the registration area. Each polling area in a registration area shall be separately numbered and the names of the electors in each polling area shall be arranged alphabetically and numbered in one series.

3. The roll shall be kept in English.

4. Each district included in a constituency shall be a separate registration area and its Collector shall be the registration officer. Each registration area shall ordinarily be a polling area; but the Collector shall have power to divide a registration area into two or more polling areas:

Provided that any of the powers and duties of the registration officer may be performed and exercised by any deputy for the time being approved by the Local Government and the provisions of these regulations shall, in respect of the powers and duties to be exercised and performed by him, apply to such deputy so far as they apply to the registration officer.

5. (a) It shall be the duty of the registration officer to cause inquiry to be made and to prepare, or cause to be prepared, lists of all persons within his registration area appearing to be entitled to be registered as electors in the roll for the constituency. The lists shall be prepared in the form prescribed for the roll and shall, as regards the landholders' constituency, also contain particulars of the amount of annual income, melikana allowances or assessment as the case may be and as regards the European and Indian Commerce constituencies, of the amount of tax assessed, annual value of house occupied or annual rent value of land held in the case of property qualification. The names of female electors shall be printed in italics or distinguished by means of the letter 'F'.

(b) The preliminary rolls shall be prepared from these lists and published by posting them in the office of the registration officer not later than the date fixed by the Local Government in this behalf. When the preliminary rolls contain no names, the registration officer shall publish a nil list.

(c) With the preliminary roll the registration officer shall publish notices in Form II specifying the time within which claims and objections are to be preferred and the date on which, and the place at which, the revising authority will begin to sit for their disposal. The date fixed for the sitting of the revising authority shall not be later than the date fixed by the Local Government in this behalf.

6. (a) As soon as may be after such publication, copies of the rolls with the notices referred to in clause (c) of Regulation 5 shall be issued as a supplement to the District Gazette.

(b) Copies of the Parts of the preliminary roll relating to each registration area shall be made available for inspection and sale in the office of the registration officer. Complete sets of the rolls of the several registration areas shall be kept in the office of the returning officer for inspection and sale.

7. The registration officer may—  
(1) if the time prescribed by the Local Government for the publication of the preliminary rolls has not expired, within the time so prescribed,

(2) if such time has already expired, within such further time as may be prescribed by the Local Government, publish a revised preliminary roll in supersession of the roll already published or any part thereof or a list of additions and corrections thereto, in the manner prescribed by the foregoing regulations.

**Claims and objections**

8. (a) Any person who claims to be entitled to be registered as an elector and who is not entered or is entered in an incorrect place or manner or with incorrect particulars, on the preliminary roll, and any person whose name is on the roll and who objects to the inclusion of his own name or of the name of any other person whose

name is on the roll may prefer a claim or an objection to the revising authority. Such claim or objection shall be sent to the registration officer so as to reach him on or before the date fixed by the Local Government in this behalf and shall contain full particulars of the grounds of claim or objection as the case may be.

(b) Claims and objections may be preferred in person or sent by post.

(c) Claims and objections received after the prescribed date shall be rejected.

9. The registration officer may of his own motion remove from the lists the names of persons whom he has reason to believe to be dead and may correct purely clerical or accidental mistakes and no other.

10. The registration officer shall, not later than the date fixed by the Local Government in this behalf,—

(a) publish lists of all claims and objections received in time and of corrections made by him of his own motion in Form III in his office, and

(b) send a copy of every notice of objection to the person to whose registration objection has been taken and, whenever possible, give intimation to the person concerned of the correction made by him of his own motion.

In the lists referred to in clause (a) and in the copy and intimation sent under clause (b), the registration officer shall give notice that the claims, objections and corrections will be taken into consideration by the revising authority at a place and on a date to be specified therein.

*Revising Authority*

11. For each registration area, the revising authority shall be the Collector of the district. He shall sit in open office on the day fixed and from day to day until all the claims and objections are disposed of. He shall make such enquiry as he thinks fit in regard to each claim or objection and pass orders in writing thereon with reasons if a claim is rejected or an objection contested. Final orders shall also be passed on the list of corrections made by the registration officer of his own motion.

*Publication of Final Roll*

12. The registration officer shall correct the rolls in accordance with the orders of the revising authority.

13. Two copies of the final roll relating to his registration area shall be signed by each registration officer. One of them shall be kept in his office and the other forwarded to the returning officer.

14. The returning officer shall combine the rolls of the several registration areas and form a complete roll for the constituency. He shall then publish the complete roll as a supplement to the *Fort St. George Gazette*, not later than the date fixed by the Local Government in this behalf.

15. Copies of the complete roll (or of the preliminary roll with the lists of additions and corrections) shall be made available for inspection in the offices of the returning and registration officers. Complete sets of the rolls (or of the preliminary rolls with the lists of additions and corrections) for the several registration areas shall be kept in the office of the returning officer for inspection and sale.

16. Any notice which is required to be sent by the registration officer under these regulations to any person shall be sufficiently sent if sent by post to the address of that person as given by him for the purpose, or as appearing on the roll, or, if there is no such address, to his last known place of abode.

17. On the consideration of any claim or objection or other matter by the revising authority, any person claiming to be interested therein may appear and be heard either in person or by duly authorized agent.

18. The Local Government shall have power in their discretion to postpone from time to time any of the dates fixed by them under this section.

FORM I

*Electoral roll for* European *Constituency.*  
Landholders'  
*Indian Commerce*

Section—Polling area. Part—Registration area. Number.  
(1) Serial number  
(2) Name  
(3) Father's or karnāvan's or husband's name  
(4) Address  
(5) Head of qualification

FORM II

Name of constituency—  
The preliminary electoral roll of electors for the..... registration area is herewith published for general information.

Any person who claims to be entered in this roll and who is not entered in it or is entered in an incorrect place or manner or with incorrect particulars may put in a claim to the revising authority to have his name entered or the entry corrected.

Any person whose name is on this roll, and who objects to the inclusion of his own name or of the name of any other person whose name is on the roll may prefer an objection to the revising authority.

Claims and objections should contain full particulars of the claim or objection as the case may be.

Claims and objections may be presented to the registration officer at any time during office hours or sent by post, but must reach him on or before.

Claims and objections which are not received before the time prescribed will be rejected.

All claims and objections received in time will be heard by the revising authority at (place) on (date)

Date Registration Officer

FORM III

*List of claims and objections*

(a) The following persons have put in claims to be registered as electors (or to have the registry of their names corrected) on the

roll for European constituency :—  
Landholders'  
*Indian Commerce*

| Polling area | Name of claimant | Address | Head of qualification. |
|--------------|------------------|---------|------------------------|
| (1)          | (2)              | (3)     | (4)                    |

(b) The following objections have been received regarding entries in the roll for European constituency :—  
Landholders'  
*Indian Commerce*

| Polling area | Name of objector and number on roll. | Name of person objected to and number on roll. |
|--------------|--------------------------------------|--|
| (1)          | (2)                                  | (3)  |

(c) The following corrections have been made by the registration officer of his own motion in the roll for European constituency :—  
Landholders'  
*Indian Commerce*

| Polling area | Number on roll | Nature of correction |
|--------------|----------------|----------------------|
| (1)          | (2)            | (3)                  |

The above claims and objections will be heard and corrections considered by the revising authority on at

Date Registration Officer

ANNEXURE C

CENTRAL LEGISLATIVE ASSEMBLY

| Serial number.              | Constituency                                | Registration Officers  |  |
|-----------------------------|---|--|--|
| GENERAL CONSTITUENCIES      |   |  |  |
| <i>Non-Muhammadan—Urban</i> |   |  |  |
| 1                           | Madras City                                 | The Commissioner of the Corporation of Madras for the City of Madras the Executive Authority of the Municipal Council for each mufassal municipality and the Revenue Divisional Officer for each revenue division. |  |
| <i>Non-Muhammadan—Rural</i> |   |  |  |
| 2                           | Ganjam cum Vizagapatam                      |  |  |
| 3                           | East Godavari and West Godavari cum Kistna. |  |  |
| 4                           | Guntur cum Nellore                          |  |  |
| 5                           | Madras Ceded district and Chittoor          |  |  |
| 6                           | Salem and Coimbatore cum North Arcot        |  |  |
| 7                           | South Arcot cum Chingleput                  |  |  |
| 8                           | Tanjore cum Trichinopoly                    |  |  |
| 9                           | Madura and Ramnad cum Tinnevely             |  |  |
| 10                          | The West Coast and the Nilgiris             |  |  |
| <i>Muhammadan</i>           |   |  |  |
| 11                          | North Madras                                |  |  |
| 12                          | South Madras                                |  |  |
| 13                          | West Coast and the Nilgiris                 |  |  |
| <i>European</i>             |   |  |  |
| 14                          | Madras (European)                           | Collector of each district included in the constituency.   |  |
| SPECIAL CONSTITUENCIES      |   |  |  |
| 15                          | Madras Landholders                          | Collector of each district included in the constituency.   |  |
| 16                          | Madras Indian Commerce                      |  |  |

ANNEXURE D

Central Board of Revenue's Circular No. 27 of 1942 [R. Dis. No. 4(9). I.T/41], dated 21st May 1942, to all Commissioners of Income-tax.

[Electoral rolls—Section 54, Indian Income-tax Act, XI of 1922—Persons charged with the duty of inquiring into qualifications of voters—Supply of information, to—.]

Attention is invited to the instructions contained in Board's Circular No. 1 of 1936, dated the 9th May 1936, regarding the preparation of electoral rolls for the Provincial Chambers under the Government of India Act, 1935.

2. Since the provisions of clause (1) of section 54 (3) now authorize, without infringing the secrecy provisions of the Indian Income-tax Act, 1922, the disclosure of necessary facts to any person charged by law with the duty of inquiring into the qualifications of voters, the instructions contained in paragraph 11 of the circular quoted above are not quite appropriate and should be treated as cancelled. In this connexion it should also be borne in mind that the provisions of section 54 (3) (1) are wide enough to cover the case of any statutory body as distinct from legislative bodies.

3. As regards paragraphs 9 and 10 of the circular in question I am to add that since income from dividends, etc., is no longer exempt and is directly chargeable in the hands of the recipient, persons having such incomes should be regarded as "assessed to income-tax" within the meaning of those paragraphs.

DEPARTMENT OF SUPPLY AND TRANSPORT

NOTIFICATIONS

The 28th April 1945

No. 10149-S.T.—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government.

Simla, 24th March 1945

No. 6-VP(1)/45—In pursuance of sub-clause (1) of clause 6 of the Vegetable Oil Products Control Order, 1945, I, Vishnu Sahay, Vegetable Oil Products Controller for India, hereby direct that the following amendment shall be made in the Government of India Department of Food notification No. 6-VP(1)/45, dated the 10th February 1945, namely:—

In the note to Part II of the said notification after the words "by an equivalent amount" the words "rounded off to the nearest pie" shall be added.

V. SAHAY

Vegetable Oil Products Controller for India

*The 2nd May 1945*

**No. 10408-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*Bombay, 26th March 1945*

No. 1/2(24)/45-CG(CS)—In pursuance of section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby authorise all dealers in Wines, Spirits and Beers to refuse to sell a bottle of Wine, Spirit or Beer, bottled in India to any person, who does not give a similar empty bottle, unless he pays Annas Six as the price of the bottle or deposits that sum with the dealer to be refunded to him when the bottle is returned.

C. C. DESAI  
*Controller-General of Civil Supplies*

*The 2nd May 1945*

**No. 10409-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, New Delhi, are republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*Bombay, 28th March 1945*

No. T.C.(13)8/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's notification No. T. C. (13)1/44, dated the 16th December 1944, namely:—

In the table below the said notification after item 3 the following shall be added, namely:—

"4. Mr. M. Sulaiman Sait, Additional Deputy Commissioner."

*Bombay, 5th April 1945*

No. T.C.(13)7/45—In exercise of the powers conferred by sub-clause (1) (b) of clause 18-B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made to the Textile Commissioner's Notification No. T.C.(13)/44, dated the 16th December 1944, namely:—

In the Schedule to the said Notification, after entry No. (2) the following shall be added, namely:—

"(3) The Province of Bengal".

*Bombay, 5th April 1945*

No. T.C.(14)7/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943 and with the sanction of the Central Government I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C.(14)/44, dated the 30th December 1944, namely:—

In the table below the said notification, in column 1, for entry No. 7, the following shall be substituted, namely:—

"7. (i) Director of General of Consumer Goods."

"(ii) Director of Textiles"

*Bombay, 7th April 1945*

No. T. C. (2)75/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. 34-Text.A (15)-2/43, dated the 31st December 1943, namely:—

In Schedule F-II to the said Notification, after item 263, the following items shall be inserted in columns 1 to 7 thereof, namely:—

Rs. A. P. Rs. A. P.

|     |                              |     |      |      |    |    |   |    |   |                                  |
|-----|------------------------------|-----|------|------|----|----|---|----|---|----------------------------------|
| 264 | Netting Mosquito Item (70)   | 51  | 3/4" | 1    | 3  | 9  | 1 | 7  | 8 | yard                             |
|     |                              |     | 51   | 3/4" |    |    |   |    |   | Grey.                            |
| 265 | Netting Mosquito Item (70)   | 45" |      | 1    | 4  | 4  | 1 | 8  | 4 | "                                |
|     |                              |     | 45"  |      |    |    |   |    |   | tinted 1% chlorazol olive green. |
| 266 | Duck for Life Jac-Item (51A) | 27" |      | 0    | 12 | 11 | 0 | 15 | 6 | "                                |
|     |                              |     |      |      |    |    |   |    |   | kets (Kapok) scoured.            |

*Bombay 7th April 1945*

No. T.C.(7)11/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that my Notification No. T.C.(7)4/44, dated the 21st June 1944, shall be cancelled.

*Bombay 7th April 1945*

No. T.C.(14)5/45—*Corrigendum*—In the Notification of the Government of India in the Department of Industries and Civil Supplies No. T.C.(14)2/45, dated the 10th March 1945, published at page 282 of the *Gazette of India*, dated the 10th March 1945 for the words, letters and figures the 10th March 1945, dated the 30th December 1944 " read the words, letters and figures " Notification No. T.C.(14)/44, dated the 30th December 1944."

*Bombay, 7th April 1945*

No. T.C.(12)3/45—In exercise of the powers conferred by sub-clauses (b) and (c) of clause 10 and clause 10-A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.T. 12/44, dated the 14th October 1944, namely:

In the said Notification after paragraph 6, the following paragraph shall be inserted, namely:—

"7. Paragraphs 5 and 6 of this notification shall not apply in relation to foreign cloth of the following description, namely:—

(1) Fents and other short pieces of cloth not exceeding 3 yards in length;

(2) Cloth certified by the Controller to be embroidered cloth."

M. K. VELLODI  
*Textile Commissioner*

*The 2nd May 1945*

**No. 10413-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*Bombay, 3rd April 1945*

No. T.C.(1) 15/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. 34-Text. A (15) 1/43, dated the 27th December 1943, namely:—

In the table below the said notification, in column 1, under the heading " Governor's Provinces ",

(a) for entry No. 11, the following shall be substituted, namely:—

"11. (i) Deputy Secretary to Government, Civil Supplies (B) Department, Lucknow.

(ii) The Provincial Textile Controller, United Provinces."

(b) for entry No. 7 the following shall be substituted, namely,

"7 Provincial Textile Commissioner, N.-W. F. P. "

*Bombay, 3rd April 1945*

No. T.C. (13) 9/45—In exercise of the powers conferred by sub-clause (1) (b) of clause 18-B of the Cotton Cloth and Yarn (Control) Order, 1943 I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C. (13)/44, dated the 16th December 1944, namely:—

In the said Notification,

(i) in paragraph 1, after the words " carrying on business " the word " in, " shall be inserted, and

(ii) in paragraph 3, after item (6), the following shall be added, namely:—

"(7) Cloth woven by a manufacturer not manufacturing any yarn and who did not have in his possession or under his control 25 or more powerlooms on or after the 1st January 1944. "

*Bombay, 3rd April 1945*

No. T.C. (14) 8/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. T.C. (14)/44, dated the 30th December 1944, namely,—

In the table below the said notification in column 1, (a) for entry No. 5, the following shall be substituted, namely,—

"5. (i) Deputy Secretary to the Government, Civil Supplies (B) Department, Lucknow.

(ii) Provincial Textile Controller, United Provinces. "

(b) for entry No. 10 the following shall be substituted, namely,

10. The Provincial Textile Commissioner N. W. F. P. "

*Bombay, 6th April 1945*

No. T.C. (5)-7/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943 and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C. (5) 1/44, dated 5th February 1944, namely:—

In the table below the said notification, in column 1, for entry No. 7 the following shall be substituted, namely:—

“ 7. The Provincial Textile Commissioner, N.W.F.P. ”

*Bombay, 14th April 1945*

No. T.C. (12) 4/45—In exercise of the powers conferred on me by sub-clauses (b) and (c) of Clause 10 and Clause 10-A of the Cotton Cloth and Yarn (Control) Order, 1943,

I hereby direct that the following further amendments shall be made to the Textile Commissioner's Notification No. T.C. (12)/44, dated the 14th October 1944, namely:—

In the said Notification—

(i) for sub-paragraph (1) (a) of paragraph 5 the following shall be substituted, namely:—

“ (a) The mark as illustrated below :

IMPORTED CLOTH  
T C B

(ii) in paragraph 6 for the words “ TCB mark ” wherever they occur the words “ Imported Cloth TCB mark ” shall be substituted.

M. K. VELLODI  
*Textile Commissioner*

*The 2nd May 1945*

**No. 10415-S.T.**—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*Bombay, 8th January 1945*

No. T.C.(13)2/45—In exercise of the powers conferred by sub-clause (1) (b) of clause 18-B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendments shall be made in the Textile Commissioner's notification No. T.C.(13)/44, dated the 16th December 1944, namely:—

In the said notification—  
after the words “ containing any such cloth ” the following shall be added, namely:—

“ 2. I further direct that every such dealer shall—

(a) submit to the Textile Commissioner, CYC-2 Section, Hararwala Building, Wittet Road, Ballard Estate, Bombay, on every Tuesday a return in the form below showing cloth purchased and sold by him in the week ending the preceding Saturday and the total stock in his possession at the end of the week ;

(b) display at a prominent place in his business premises a list of the varieties held by him in stock and the full trade description, quantity and the sale price of each such variety ( . )

3. Nothing in this notification shall apply to :

(1) cloth intended for export ;

(2) fents not exceeding three yards in length in mill-packed bales ( . )

FORM P. C. A.

The form below is to be submitted to the Textile Commissioner, CYC-2 Section, Hararwala Building, Wittet Road, Ballard Estate, Bombay, every Tuesday by all quota-holders in Bombay City and Suburban District

Full name and address of quota-holder { ..... Telephone No..... Bombay Government Cloth Dealer's Licence No.....  
(if any)

Weekly return of cloth in stock, received from any manufacturer and disposed of during the week ending Saturday, the.....(fill in date)

| Bale Nos. (each bale No. must be inserted on a separate line). Pre-face “E” before each bale delivered to you for export | Date on which mill delivered including goods paid for and lying on quota-holder's a/c in mills' go-downs. | Mill Tex-mark number and month | Full trade description of cloth | Date of sale by quota-holder if any | Quote here No. of authority letter issued to Deficit Zone purchaser by Textile Commissioner covering each sale. | Full name and address and Bombay Govt. Cloth Dealer's Licence No. of dealers to whom any sale is made by the quota-holder other than those detailed in Col. 6.<br><small>NOTE.—No sales are permitted to other quota-holders or retailers other than those holding letters of authority.</small> |
|--|---|--------------------------------|---------------------------------|-------------------------------------|---|--|
| 1  | 2   | 3                              | 4                               | 5                                   | 6   | 7  |
|  |   |                                |                                 |                                     |   |  |

|   |       |   |       |
|---|-------|---|-------|
| Total number of bales in stock at the beginning of the week | ————— | Total number of bales awaiting delivery to quota-holder unpaid                        | ————— |
| Total number of bales received from mills during the week   | ————— | for in mills' godowns   | .. .. |
| Total   | .. .. | Number of bales received during the week for export covered by a valid export licence | .. .. |
| Less sales during the week                                  | .. .. | Signature of the quota-holder"  |       |
| Balance in stock at the end of the week                     | .. .. |   |       |

Date of Return.....

*Bombay, 24th February 1945*

No. T.C.(12)2/45—In exercise of the powers conferred upon me by clause 10A(2) of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that every importer of foreign cloth or yarn shall, within 3 days of clearing from port any bale or case containing such cloth or yarn, submit to the Controller the following information, namely:—

(i) date on which the bale or case was cleared from the Customs House ;

(ii) description and quantity of cloth and/or yarn included in the consignment ;

(iii) exact location of the place (godown or shop) where he has kept or intends to keep the bale or case unopened and unsold for stamping the prices in accordance with the Textile Commissioner's notification No. T.C.(12)/44, dated the 14th October 1944 ;

(iv) actual price at which the bales or cases were cleared by the Customs Authorities ;

[Information under (i), (ii) and (iv) should be accompanied by an attestation by the Collector of Customs].

*Explanation*—For the purposes of this notification the words "Controller" and "Importer" shall have the same meanings assigned to them in the Textile Commissioner's notification cited above.

2. I further direct that this notification be published in the *Gazette of India*, for purposes of rule 119 of the Defence of India Rules.

M. K. VELLODI  
*Textile Commissioner*

*Bombay, 23rd February 1945*

No. T.C.(17)3/45—In pursuance of sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that with effect from the 1st March 1945, the following further amendment shall be made in the Textile Commissioner's notification No. T.C.(17)/45, dated the 1st February 1945, namely:—

In clause (1) of the said notification, after the words "from a manufacturer" the following shall be inserted, namely:—

"Provided that if the cloth is sold and delivered at the place of business of such person, and if such place is situated in a zone different from that in which the manufacturer's premises are situated, the seller may add to the maximum price specified above the amount of the actual freight incurred by him in respect of the

cloth, not exceeding the amount of the freight which would be payable for the carriage of the cloth direct from the manufacturer's premises to the seller's place of business by transport services ordinarily employed for the purpose and subject also to such maximum charge as the Textile Commissioner may from time to time prescribe."

D. M. PASSMORE

*Additional Textile Commissioner*

*New Delhi, 17th March 1945*

No. T.B.(1)39/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In clause 21 of the said Order the words "other than those specified in clauses 9 and 10" shall be deleted.

*New Delhi, 23rd February 1945*

No. T.B.(1)37/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

Clause 10A of the said Order shall be re-numbered as sub-clause (1) of that clause and after sub-clause (1) as so re-numbered the following sub-clause shall be inserted, namely:—

"(2) Every importer of cloth or yarn from outside India shall submit within such time, in such form, and to such authority such information relating to the clearance, location, cost and other matters relevant for the determination of the landed cost under sub-clause (1) as may be specified by the Textile Commissioner by notification in the *Gazette of India*."

J. D. KAPADIA

*Deputy Secy. to the Govt. of India*

#### PRESS NOTE

The Textile Commissioner to the Government of India has issued directions to all manufacturers in the country, including owners of powerloom factories, directing them not to sell for purposes of export cloth of counts of 48s and above. The manufacturers have also been informed that as exports of cloth of counts of 36s and 47s will be limited to such quantities as the Export Trade Controller may permit specifically in writing manufacturers must verify such permission to be presented by exporters and export wholesale dealers before sale or delivery of such cloth.